

FIR No.22/2018
u/s 420/506 IPC
PS Punjabi Bagh
S/v Vijay Jain

28.06.2021

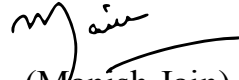
Matter taken up through VC.

Present: Ld. APP for the State.

None for complainant.

None for accused / applicant.

In the interest of justice, put up for purpose fixed 09.07.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi
28.06.2021

FIR No.562/2019
u/s 408/34 IPC
PS Punjabi Bagh

28.06.2021

Matter taken up through VC.

Present: Ld.APP for the State.

None for applicant.

In the interest of justice, put up for purpose fixed 09.07.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi

28.06.2021

Vijay Kumar vs. Pappu Tak & Ors.
PS Punjabi Bagh

28.06.2021

Matter taken up through VC.

Present: None for applicant.

In the interest of justice, put up for purpose fixed 09.07.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi

28.06.2021

FIR No.527/2021
u/s 25 Arms Act
PS Punjabi Bagh
State vs. Devrath

28.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. A. K. Mishra, Ld. Advocate for accused / applicant Devrath.

Ld. Counsel for accused/applicant moved 2nd bail application on behalf of accused Devrath.

Arguments heard on bail application.

It is submitted by Ld. Counsel for the applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that the alleged recovery has been effected. It is further submitted that investigation is complete and accused / applicant is no more required for any custodial interrogation. It is also submitted that accused / applicant is ready to abide by the terms of the bail.

Perused the record as well as reply of IO.

Perusal of the record shows that first bail application was dismissed on 15.06.2021 and since then there has been no change of circumstances. Bail application is opposed by Ld. APP for the state stating that the recovery was effected from the accused itself. It is also submitted that accused is a habitual offender and previously involved in various cases, therefore, accused may not be granted bail.

Considering the abovesaid submissions and the previous involvement of accused / applicant and that there has been no change of circumstance since the first bail application was dismissed, I am of the considered opinion, at this stage, that the accused shall not be granted bail. Accordingly, bail application of accused Devrath is hereby disposed of as dismissed.

Copy of order be given dasti to the ld. Counsel for accused.



(Manish Jain)

MM-01(West)/THC:Delhi
28.06.2021

FIR No.374/2021
u/s 356/379/411/34 IPC
PS Punjabi Bagh
State vs. Amit

28.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Akshat Sharma, Ld. Advocate for accused / applicant Amit.

Ld. Counsel for accused/applicant moved bail application on behalf of accused Amit.

It is submitted by Ld. Counsel for the applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that the alleged recovery has already been effected. It is further submitted that co-accused has already been granted bail in the present case by the Hon'ble Court and accused / applicant is also no more required for any custodial interrogation. It is also submitted that accused / applicant is the only earning member in his family. It is also submitted that accused is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that accused is a habitual offender and previously involved in various cases. It is also submitted that accused / applicant may tamper with evidence and threaten the witness if released on bail.

Arguments heard on bail application. Perused the reply filed on behalf of IO.

Considering the above said submissions and the previous involvement of accused / applicant, I am of the considered opinion, at this stage, the accused Amit shall not be granted bail. Accordingly, the bail application of accused Amit is hereby disposed of as dismissed.

Copy of order be given dasti to the Ld. Counsel for accused.


(Manish Jain)

MM-01(West)/THC:Delhi

28.06.2021

e-FIR No.138/2021
u/s 411 IPC
PS Punjabi Bagh
S/v Sanju

28.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Ld. Counsel for accused / applicant Sanju.

An application for grant of bail is moved on behalf of accused Sanju.

Arguments heard on bail application. Perused the reply of IO.

It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is also submitted by ld. Counsel that accused is in JC since 26.02.2021. It is further submitted that recovery has already been effected, charge sheet has already been filed and accused is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that recovery was effected from the accused / applicant itself and he may tamper with evidence and threaten the witness if released on bail.

Considering the abovesaid submissions and the fact that recovery has already been effected and charge sheet has been filed, accused / applicant Sanju is no more required for any custodial interrogation. Hence, accused Sanju is admitted to bail on furnishing bail bond in the sum of Rs.25,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed.



(Manish Jain)

MM-01(West)/THC:Delhi
28.06.2021

Kawalpreest Singh vs. Ms. Neha Walia etc.

Case No. 716/21

PS Punjabi Bagh

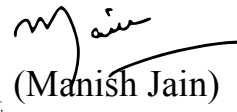
28.06.2021

Matter taken up through VC.

Present: Sh. R. K. Singh, Id. Counsel for the complainant.

Heard. Perused.

Let ATR be called from IO / SHO concerned returnable by
30.07.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi

28.06.2021

FIR No.547/2021
u/s 389/427/304A/337 IPC
PS Punjabi Bagh

28.06.2021

Matter taken up through VC.

This is an application seeking release of vehicle bearing registration no. **DL1MA 3438** on superdari.

Present: Ld. APP for the State.

Applicant Rajesh Yadav in person.

It is submitted by applicant that he is the registered owner of the aforesaid vehicle. It is requested that the aforesaid vehicle may be kindly be released to the applicant.

IO has filed his reply wherein he has posed no objection to the release of vehicle.

Accordingly, in view of the submissions made, let vehicle bearing registration no. **DL1MA 3438** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", **AIR 2003 SC 638**, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.



(Manish Jain)

MM-01(West)/THC:Delhi
28.06.2021

FIR No.0038/2021
u/s 379 IPC
PS Punjabi Bagh

28.06.2021

Matter taken up through VC.

This is an application seeking release of mobile phone make Samsung (ON-6) on superdari.

Present: Ld. APP for the State.

Applicant Sunil Kumar in person.

It is submitted by applicant that he is the rightful owner of the aforesaid mobile phone and same may kindly be released to him.

IO has filed his reply wherein he has posed no objection to the release of mobile phone.

Accordingly, in view of the submissions made, let aforesaid mobile phone make Samsung (ON-6) be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", **AIR 2003 SC 638**, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the aforesaid mobile phone to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.



(Manish Jain)

MM-01(West)/THC:Delhi
28.06.2021

FIR No.0054/2020
u/s 33 Delhi Excise Act
PS Punjabi Bagh
S/v Barkha

28.06.2021

Matter taken up through VC.

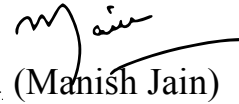
Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be without arrest.

Put up for consideration on charge sheet on 24.08.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi
28.06.2021

FIR No.0110/2020
u/s 33 Delhi Excise Act
PS Punjabi Bagh
S/v Rishana

28.06.2021

Matter taken up through VC.

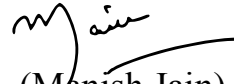
Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be without arrest.

Put up for consideration on charge sheet on 24.08.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi